

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

10.

**IA(I.B.C)/1485(MB)2024
IN C.P. (IB)/652(MB)2021**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **03.04.2024**

NAME OF THE PARTIES: Fine Dine Ventures Private Limited

SECTION: 10, 12(2) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

IA(I.B.C)/1485(MB)2024

1. Adv. Neelanshu Roy i/b Sirius Legal, Ld. Counsel for the RP/Applicant present.
2. The Applicant has filed the present Application under Section 12(2) read with Section 60(5) of the Code, 2016 seeking an extension of 90 days to complete the CIRP of the Corporate Debtor.
3. Ld. Counsel for the Applicant submits that vide order dated 10.08.2023, this Bench has admitted the captioned Company Petition. This Bench finds that after admitting into CIRP, the RP has not taken any steps. Ld. Counsel for the Applicant further submits that there are no assets of the Corporate Debtor. Therefore, Counsel for the RP seeks four weeks' time to take instructions from the CoC for take an appropriate decision for liquidation.
4. List this matter for further consideration on **03.06.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)